

12.13 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE: PRICE OF COAL

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): Sir, I beg to lay on the Table a statement regarding price of coal. [Placed in the Library. See No. LT-2446/64].

12.13½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FIFTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to present the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions.

12:13½ hrs.

RE. HALF-AN-HOUR DISCUSSION

Mr. Speaker: There is one thing on which I want to seek the guidance of the House. There is a half-an-hour discussion sponsored by Shri Prakash Vir Shastri. I had said that it would be taken up at five o' clock today. I have received notices from Shri Prakash Vir Shastri, Shri Nath Pai, Shri Hari Vishnu Kamath, Shri Masani, Shrimati Renu Chakravartty and Shri H. N. Mukerjee expressing their desire that there ought to be a discussion on the statement that was made yesterday by the Law Minister. This half-an-hour discussion is already there. If the House so desires, we can have, instead of this half-an-hour discussion, an hour's discussion today or on any other day.

Shri Prakash Vir Shastri (Bijnor): Today.

Mr. Speaker: Then today all these notices and the previous notice will all be taken together.

Shri M. R. Masani (Rajkot): The request that we had made was that apart from the discussion, the papers concerned be laid on the Table because of the unsatisfactory answers given. If that could be done today, then the discussion will be more fruitful and it will facilitate the discussion this afternoon.

श्री राम सेवक यादव (बाराबंकी) :
अध्यक्ष महोदय, मेरा निवेदन है कि एक घंटे का समय पर्याप्त नहीं है, इसलिये इसके लिए दो घंटे का समय दिया जाय ।

Some hon. Members rose—

Mr. Speaker: Order, order. There is no motion before me. It was only a half-an-hour discussion. The other notices are only for the papers to be placed on the Table. If they want to stick to that, then we have got only a half-an-hour discussion.

Shrimati Renu Chakravartty (Barackpore): Sir, what I would plead with you is this, that it is rather important that we have a look at the papers because without that we will not be able to refute many of the things which were stated by the Law Minister yesterday. That is why we had asked the Law Minister to lay them on the Table of the House. After that, if we have discussion for an hour, I think that will be a much more fruitful discussion.

Mr. Speaker: Then we cannot have the half-an-hour discussion today. The House should agree to either of these two propositions. The discussion might be postponed till we get the reaction of the Law Minister, or we have the discussion without those papers. I want to know from the Law Minister whether he has received the notice.

The Minister of Law (Shri A. K. Sen): I have not.

Mr. Speaker: Is he prepared to place the papers on the Table of the House?